



**CUSTOMS AUTHORITY FOR ADVANCE RULINGS
(CENTRAL BOARD OF INDIRECT TAXES AND CUSTOMS)
5TH FLOOR, NDMC BUILDING, YASHWANT PLACE, SATYA MARG,
CHANAKYAPURI, NEW DELHI-110021
[Email: cus-advrulings.del@gov.in]**

Present

Samar Nanda (Customs Authority for Advance Rulings, New Delhi)

The day of 9th November, 2022

Order No.- CAAR/Delhi/ReNew/10 /2022

In Application No. VIII/CAAR/Delhi/ReNew/27/2022

Name and address of the applicant: M/s ReNew Hans Urja Private Limited.
138, Ansal Chambers- II, Bhikhaji Cama Palace,
New Delhi, South West Delhi,
Delhi-110066

Commissioner concerned : The Principal Commissioner of Customs,
Inland Container Depot (ICD),
New Power House Road, Near Railway Goods
Shed, Bhagat Ki Kothi, Jodhpur,
Rajasthan.

Present for the Applicant: Shri Gulzar Didwania,
Ms. Punita Bhuchar,
Shri Ankit Garg

Present for the Department: None

Order

M/s ReNew Hans Urja Private Limited, 138, Ansal Chambers- II, Bhikhaji Cama Palace, New Delhi, South West Delhi, Delhi-110066, India, a company having PAN AALCR0501R (applicant, in short), has filed an application dated 07.09.2022 seeking advance ruling under section 28-H of the Customs Act, 1962 before the Customs Authority for Advance Rulings, New Delhi (CAAR, New Delhi in short). The application was received in the Secretariat of CAAR, New Delhi on 08.09.2022. The



application was accordingly registered under serial No. 23/2022-Delhi dated 08.09.2022.

2. The applicant vide letter dated 04.11.2022 has requested for permission to withdraw their application for advance rulings as in view of the current status of the project, the company doesn't wish to pursue the benefit of Project Import scheme for the goods to be imported. It is also stated that advance ruling, in the matter would be of no relevance to the company and thus, the company would like to withdraw their application for advance ruling.

3. I have gone through the request vide letter dated 04.11.2022 of the applicant for withdrawal of the application for advance ruling. It is pertinent to mention here that upon amendment to the Section 28 H (4) of the Customs Act, 1962 by the Finance Act, 2022, the stated Sub-section reads as:-

"An applicant may withdraw his application at any time before an advance ruling is pronounced"

4. In the instant case, Advance Ruling has not been pronounced, so far. In view of the forgoing facts on the record and in exercise of the powers vested in me vide Regulation 20 of the Customs Authority for Advance Rulings Regulation, 2021, I hereby grant leave for withdrawal of the said application for advance ruling, on the request of the applicant.

Date: 09.11.2022

(Samar Nanda)

Customs Authority for Advance Rulings, New Delhi



VIII/CAAR/Delhi/ReNew/27/2022

Dated: 09.11.2022

This copy is certified to be a true copy of the ruling and is sent to: -

1. M/s ReNew Hans Urja Private Limited, 138, Ansal Chambers- II, Bhikhaji Cama Palace, New Delhi, South West Delhi, Delhi-110066, India.
2. The Principal Commissioner of Customs, Inland Container Depot (ICD), New Power House Road, Near Railway Goods Shed, Bhagat Ki Kothi, Jodhpur, Rajasthan.
3. The Customs Authority for Advance Rulings, Mumbai, New Custom House, Ballard Estate, Mumbai-400001.
4. The Chief Commissioner (AR), Customs Excise & Service Tax Appellate Tribunal (CESTAT), West Block-2, Wing-2, R.K. Puram, New Delhi-110066.
5. The Chief Commissioner of Customs, Delhi Customs Zone, New Custom House, IGI Airport Complex, New Delhi-110037.
6. The Member (Customs), CBIC, North Block, New Delhi.
7. Guard file.
8. Webmaster.

(Handwritten signature)
09.11.2022

(Anamika Singh)
Secretary,

Customs Authority for Advance Rulings, New Delhi

